

FIR No.545/19  
PS : Bharat Nagar  
State Vs. Deepak

**27.03.2020**

Present : None for the State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused.

The concerned case record/ reply could not be called due to outbreak of Covid-19.

Perusal of the case file shows that report from IO in terms of order dated 26.03.2020 has not been received. Let report be called afresh from the IO concerned in terms of said order.

Put up with report on 28.03.2020 before concerned Duty MM.

**DMM/NW/Rohini/Delhi**  
**27.03.2020**

FIR No.7/20  
PS : Raj Park  
State Vs. Ajay

**27.03.2020**

Present : None for the State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused.

The concerned case record/ reply could not be called due to outbreak of Covid-19.

Perusal of the case file shows that one of the offences alleged to have committed is U/s.392/394 IPC which is punishable for a terms upto 10 years. In view of the same, let report be called from the IO concerned as to whether the accused committed the said offences.

Put up with report on 28.03.2020 before concerned Duty MM.

**DMM/NW/Rohini/Delhi**  
**27.03.2020**

FIR No.130/2020

PS : Sultanpuri

**27.03.2020**

**Fresh charge sheet received. It be checked and registered.**

Present : None for the State.

IO in person.

Accused is stated to be in J.C.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 16.04.2020.

**DMM/NW/Rohini/Delhi**

**27.03.2020**

FIR No.94/20  
PS: North Rohini

**27.03.2020**

**This is the first bail application moved on behalf of the accused Yovin Solanki S/o Sh. Jai Parkash Solanki, R/o H.No.284, Pootkalan, Delhi-86.**

Present : Ld. APP for the State.  
Sh. Hitesh Solanki, Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Yovin Solanki S/o Sh. Jai Parkash Solanki is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

**DMM/NW/Rohini/Delhi  
27.03.2020**

**At 3:00 P.M.**

**At this stage, it is observed that presence of Ld. APP for State is marked inadvertently. The above ordersheet is accordingly rectified to the extent, "None for the State".**

**DMM/NW/Rohini/Delhi  
27.03.2020**

FIR No.91/20  
PS: Begumpur

**27.03.2020**

**This is the first bail application moved on behalf of the accused Rajesh S/o Sh. Fakir Chand, R/o 26, Near Balmiki Mohalla, Mundaka, Delhi and Harish S/o Sh. Roop Lal, R/o 720, Begumpur Village, Nithari, North West, Delhi-86.**

Present : Ld. APP for the State.  
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Rajesh S/o Sh. Fakir Chand** and **Harish S/o Sh. Roop Lal** are admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- each to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

**DMM/NW/Rohini/Delhi**  
**27.03.2020**

**At 3:00 P.M.**

**At this stage, it is observed that presence of Ld. APP for State is marked inadvertently. The above ordersheet is accordingly rectified to the extent, "None for the State".**

**DMM/NW/Rohini/Delhi**  
**27.03.2020**

FIR No.84/20  
PS: Ashok Vihar

**27.03.2020**

**This is the first bail application moved on behalf of the accused Satya S/o Sh. Bharat Kumar, R/o 117, C-Block, Wazirpur, Industrial Area, Ashok Vihar, North-West, Delhi-52.**

Present : None for the State.  
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Satya S/o Sh. Bharat Kumar is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

**DMM/NW/Rohini/Delhi  
27.03.2020**

**At 3:00 P.M.**

**At this stage, it is observed that presence of Ld. APP for State is marked inadvertently. The above ordersheet is accordingly rectified to the extent, "None for the State".**

**DMM/NW/Rohini/Delhi  
27.03.2020**

FIR No.342/19  
PS: Subhash Place

**27.03.2020**

**This is the first bail application moved on behalf of the accused Vikash Kumar S/o Sh. Ghanshyam, R/o H.No.6/630, Vats Colony, Line Paar, Bahadurgarh, Haryana.**

Present : Ld. APP for the State.  
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Vikash Kumar S/o Sh. Ghanshyam is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

**DMM/NW/Rohini/Delhi**  
**27.03.2020**

**At 3:00 P.M.**

**At this stage, it is observed that presence of Ld. APP for State is marked inadvertently. The above ordersheet is accordingly rectified to the extent, "None for the State".**

**DMM/NW/Rohini/Delhi**  
**27.03.2020**

FIR No.049/20  
PS: Sultanpuri

**27.03.2020**

**This is second application u/s. 437 Cr.P.C. filed on behalf of accused Rajan @ Lalla.**

Present : None for the State.

Ld. Counsel for the accused.

An application for grant of bail u/s 437 Cr.PC has been filed on behalf of accused. It is stated by counsel for accused that accused has been falsely implicated in this case and is in custody since 18.02.2020 therefore, bail may be granted to him.

Considering the nature of offence and the allegation leveled against the accused alongwith previous antecedents as envisaged from previous involvement report and no change in circumstances, this court is not inclined to grant bail to accused Rajan @ Lalla at this stage. Accordingly, bail application is dismissed.

Application disposed off accordingly.

Copy of order be given dasti to Ld. Counsel for accused.

**DMM/NW/Rohini/Delhi  
27.03.2020**

**At 3:00 P.M.**

**At this stage, it is observed that presence of Ld. APP for State is marked inadvertently. The above ordersheet is accordingly rectified to the extent, "None for the State".**

**DMM/NW/Rohini/Delhi  
27.03.2020**



FIR No.1497/2007

PS : Sulatanpuri

**27.03.2020**

Present : Ld. APP for the State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused.

Report not received back as directed vide previous order dated 26.03.2020.

Be awaited for 28.03.2020 for putting/filing of report and further proceedings.

**DMM/NW/Rohini/Delhi**

**27.03.2020**

FIR No.56/2012  
PS : Sulatanpuri

**27.03.2020**

[Bail Application]

Present : None for the State.

None.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up on 28.03.2020.

**DMM/NW/Rohini/Delhi**  
**27.03.2020**

FIR No.140/2020

PS : Sulatanpuri

**27.03.2020**

[Bail Application]

Present : None for the State.

None.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up on 28.03.2020.

**DMM/NW/Rohini/Delhi**

**27.03.2020**

FIR No.545/2019  
PS : Bharat Nagar

**27.03.2020**

[Bail Application]

Present : Ld. APP for the State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused.

Report not received back as directed vide previous order dated  
26.03.2020.

Be awaited for 28.03.2020 for putting/filing of report and further  
proceedings.

**DMM/NW/Rohini/Delhi**

**27.03.2020**

FIR No.7/20  
PS : Raj Park

**27.03.2020**

**This is the first bail application moved on behalf of the accused Ajay S/o Sh. Subhash, R/o H.No.F-3/382, Sultanpuri, Delhi**

Present : Ld. APP for the State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused.

Heard. Perused.

Since the offence involved in the present case is punishable u/s.394 IPC,  
SHO PS Sultanpuri be called for 28.03.2020.

**DMM/NW/Rohini/Delhi**  
**27.03.2020**

FIR No.140/20  
PS : Sultanpuri

**27.03.2020**

Present : None for the State.

None.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 16.04.2020.

**DMM/NW/Rohini/Delhi**

**27.03.2020**

FIR No.130/20  
PS : Sultanpuri

**27.03.2020**

Present : None for the State.

None.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

**DMM/NW/Rohini/Delhi**

**27.03.2020**

FIR No. 116/20 fresh fresh fresh  
PS : Kanjhawla

**27.03.2020**

Present : None for the State.  
Sh. Sushant Yogi, Ld. Counsel for the applicant/accused Sahid.  
IO HC Manoj Kumar in person. fresh

Accused produced after fresh arrest alongwith an application of the IO requesting for 14 days judicial custody.

IO concedes that the accused does not have any prior involvement in offences of similar nature.

At this stage, an application for releasing the accused on bail has been moved by Ld. Counsel for the accused.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Sahid S/o Sh. Rohtash Chahal is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/-. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application for bail is disposed of accordingly.

Accused be released from custody, if not required in any other case.

Application for J.C. remand is dismissed being infructuous.

Copy of order be given dasti.

**DMM/NW/Rohini/Delhi**  
**27.03.2020**